

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Regional Bench - Court No. – I

Service Tax Appeal No. 317 of 2012

(Arising out of Order-in-Appeal No.98/2011 (H-III) ST dt.12.12.2011 passed by
Commissioner of Customs, Central Excise & Service Tax (Appeals-III), Hyderabad)

Electrical Testing & Service Engineers

Plot No.10, Anupuram, Andhra Bank Lane,
Kapra, Hyderabad – 500 062

.....Appellant

VERSUS

**Commissioner of Central Tax
Hyderabad - III**

Kendriya Shulk Bhavan, LB Stadium Road,
Basheerbagh, Hyderabad – 500 004

.....Respondent

Appearance:-

None for the Appellant.

Shri V. Srikanth Rao, Authorized Representative for the Respondent.

**Coram: HON'BLE MR. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE MR. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30458/2024

Date of Hearing: 20.12.2024

Date of Decision: 20.12.2024

[Order per: ANGAD PRASAD]

Nobody appeared on behalf of the appellant. We have perused the records and find that on the request of learned Counsel for the appellant, the matter has been adjourned on several occasions i.e., on 14.09.2023, 26.09.2023, 30.10.2023, 21.12.2023, 08.02.2024 & 13.06.2024 and vide Order dt.13.06.2024, this Bench has given last chance to argue the matter. In spite of several opportunities the appellant has failed to argue the case.

2. Learned AR submits that this Bench has already given several adjournments and therefore, the matter may be dismissed.

2. Due to the above reasons, we are of the view that appeal may be dismissed for default. Accordingly, the appeal is dismissed for default.

(Dictated and pronounced in the Open Court)

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**

**(ANGAD PRASAD)
MEMBER (JUDICIAL)**